

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No(s). 10513/2022

(Arising out of impugned final judgment and order dated 17-12-2019 in CRLA No. 1878/1991 passed by the High Court of Judicature at Allahabad)

BAJRANGI

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 124826/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 124824/2022 - EXEMPTION FROM FILING O.T.

IA No. 124825/2022 - PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 14-11-2022 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER

HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Mr. Gaurav Bhatia, Sr. Adv.
Mr. Abhikalp Pratap Singh, Adv.
Ms. Shreya Saxena, Adv.
Mr. Kassin Manocha, Adv.
Mr. Gaurav, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Applications for exemption from filing certified copy of the impugned judgment and exemption from filing official translation are allowed.

Issue notice.

Tag with SLP(Criminal)No.6213 of 2020.

(ANITA MALHOTRA)
AR-CUM-PS

(KAMLESH RAWAT)
COURT MASTER